

**IN THE HIGH COURT OF JUDICATURE AT PATNA**  
**CRIMINAL REVISION No.678 of 2024**

Arising Out of PS. Case No.- Year-0 Thana- District- Kaimur (Bhabua)

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Sangeeta Devi W/o Pawan Kumar Singh R/o vill - Damodarpur (Jigani), Post - Manihari, P.S. - Bhabhua, Distt. - Kaimur Bhabhua

... .. Petitioner/s

Versus

1. Pawan Kumar Singh S/o Late Jamuna Singh R/o vill - Damodarpur (Jigani), Post - Manihari, P.S. - Bhabhua, Distt. - Kaimur Bhabhua
2. Veer Kumar Singh S/o Pawan Kumar Singh Minor Represented through their mother namely Sangeeta Devi, R/o vill - Sikandarpur (Jigani), Post - Manihari, P.S. - Bhabhua, Distt. - Kaimur Bhabhua
3. Virat Kumar Singh S/o Pawan Kumar Singh Minor Represented through their mother namely Sangeeta Devi, R/o vill - Sikandarpur (Jigani), Post - Manihari, P.S. - Bhabhua, Distt. - Kaimur Bhabhua

... .. Respondent/s

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**Appearance :**

For the Petitioner/s : Mr. Parth Gaurav

For the Respondent/s : Mr.

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**CORAM: HONOURABLE MR. JUSTICE ARVIND SINGH CHANDEL**  
**ORAL ORDER**

2      26-09-2024

Heard on admission.

2. Appears to be arguable.

3. Issue notice to the opposite parties on payment of P.F. as per rule, returnable within six weeks, through registered cover with A/D as well as ordinary process, failing which this application shall stand rejected without further reference to the Bench.

4. List this case immediately after service of notice.

**(Arvind Singh Chandel , J)**

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